

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH**

...  
**ORIGINAL APPLICATION NO.060/00602/2019**  
**Chandigarh, this the 31<sup>st</sup> day of May, 2019**

...  
**CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)**

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Achhar Pal Kaushal S/o Late Sh. Karam Chand aged 67 years, Ex-Superintendent, Central Excise Commissionerate, Chandigarh, Resident of House No. 2045, Sector 44-C, Chandigarh – 160022 (Group B)

....**Applicant**

**(Present: Mr. Rohit Sharma, Advocate)**

**Versus**

1. Union of India through the Secretary, Ministry of Finance, Department of Revenue, North Block, New Delhi – 110001.
2. Chief Commissionerate of Central Excise & Customs (Central Zone), Chandigarh Commissionerate, C.R. Building, Sector 17, Chandigarh – 160017.

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**Respondents**

**(Present: Mr. Sanjay Goyal, Advocate)**

**ORDER (Oral)**

**SANJEEV KAUSHIK, MEMBER (J)**

1. The solitary prayer made by the applicant, in this O.A., is for issuance of a direction to the respondents to decide his pending representations (Annexures A-4 and A-5), in view of decision dated 03.03.2017 in the case of **Hardial Singh vs. Union of India & Others** and decision dated 13.02.2018 in the case of **Smt. Kamlesh Sharma V. Union of India etc.**

2. Learned counsel submitted that the earlier O.A. (NO. 060/00605/2017) filed by the applicant, along with two others, was dismissed as withdrawn vide order dated 31.05.2017

(Annexure A-2), to enable him to approach the Competent Authority, at the first instance. It was, thereafter, that the applicant submitted representations dated 12.10.2018 and 22.02.2019 (Annexures A-4 and A-5) to the respondents, but the same have not been answered till date. He, therefore, prayed that a direction may be issued to the respondents to decide the representations of the applicant in view of the relied upon cases.

3. Issue notice.

4. At his stage, Mr. Sanjay Goyal, Sr. CGSC, appears and accepts notice. He does not object to the disposal of the O.A., in the terms prayed for.

5. In the wake of consensual agreement arrived at between the parties, the O.A. is disposed of, in limine, with a direction to the respondents to take a call and decide the indicated representations (Annexures A-4 and A-5) in the light of relevant rule formulation and relied upon decisions, by passing a reasoned and speaking order, within a period of two months from the date of receipt of a copy of this order. The order so passed be duly communicated to the applicant.

Needless to mention, that the disposal of the O.A. shall not be construed as an expression of any opinion on the merits of the case. No costs.

**(SANJEEV KAUSHIK)  
MEMBER (J)  
Dated: 31.05.2019**

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